

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.140  
CP 5 of 2020

**Proceedings under Section 66 of Co. Act, 2013**

**IN THE MATTER OF:**

Porbandar Solar Power Ltd

.....Applicant

.....Respondent

**Order delivered on: 06/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent/RD : Mr. Ship Pal Singh, (Deputy Director)

**ORDER**  
**(Hybrid Mode)**

Learned Deputy Director appears and submits that additional report has been filed by the RD Office on 05.06.2024 vide inward diary no. R238 mentioning therein that RD Office has approached Principal Bench of NCLT New Delhi seeking for clubbing of all the matters which are pending before the NCLT Ahmadabad Bench Court-1 and Court-2 there are total in 7 in number of cases.

Further a response from the Ministry of Corporate Affairs is awaited.

The relevant Para of this additional affidavit report being Para No. (III) is reproduced here under:-

*That, the Regional Director further submits that this Directorate has also made a proposal to the Ministry vide letter No. RD(NWR)/Sec. 66/Group Co./2024/5299 dated 21.03.2024 regarding investigation into the affairs of the company by SFIO under Section 212 of the Companies Act, 2013 and the same is pending for consideration before the Ministry. A copy of the said letter dated 21.03.2024 is enclosed herewith for kind perusal of the Hon'ble NCLT and marked as Annexure-B.*

In view of above the matter is adjourned.

Re-list on 01.08.2024.

-sd-  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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